

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Civil Writ Jurisdiction)**  
**W.P. (C) No. 6735 of 2004**

.....

Rajen Kishore Jha ..... Petitioner

**Versus**

The State of Jharkhand & Others ..... Respondents

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

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For the Petitioner : None.

For the Respondent-State : Mr. P.C. Roy, S.C. (L&C)-I.

For the Respondent No. 5 : Mr. A. Allam, Sr. Advocate.

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**08/07.09.2021.**

No body appeared on behalf of the petitioner.

However, learned senior counsel for the respondent no. 5, Mr. A. Allam has submitted that he has received information that respondent no. 5 namely, Polush Oraon, son of Late Saleman, resident of Village-Namkum (Mahua Toli), P.S. - Namkum, District – Ranchi has died three years ago, but he has fairly submitted that he has not filed any information regarding the date of death of respondent no. 5 and names of his legal heirs.

Considering the same, let the case be listed on 28.09.2021.

In the meantime, learned counsel for the respondent no. 5 shall file information regarding the date of death of respondent no. 5 and names of legal heirs of respondent no. 5.

Learned counsel for the petitioner is directed to take legal recourse for substituting the legal heirs of respondent no. 5.

**(Kailash Prasad Deo, J.)**

Sunil/-